

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1452/2004

New Delhi this the 4th day of June, 2004

Hon'ble Shri Sarweshwar Jha, Member (A)

Smt. Chameli Devi,
W/o late Shri Ram Prasad,
Ex.Pump Operator of CPWD,
Posted at Govt.of India Press
Aligarh (UP)
C/O Smt.Ram Kali
H.No.B-3/411, Nand Nagri,
Delhi.

..Applicant

(By Advocate Shri D.N.Sharma)

VERSUS

1. Union of India
through the Secretary to the
Govt.of India,Ministry of Urban
Development and Poverty Elevation
Nirman Bhawan, New Delhi.
2. The Chief Enginneer (Electrical),
North Zone, Central Public Works
Department, East Block 1, Level 5,
R.K.Puram, New Delhi.
3. The Executive Engineer (Elect.),
Kanpur Centrral Electrical Division,
C.P.W.D.Kalayan Pur, Kanpur (UP)

..Respondents

O R D E R (ORAL)

Heard.

2. Applicant's husband late Shri Ram Prasad, an employee of CPWD, who was posted as Pump Operator at the Govt.of India Press, Aligarh (UP), died on 24.12.1997. Learned counsel for the applicant has submitted that the retirement dues in the case of her husband with reference to pay drawn by him on the date of his death had not been revised in terms of the 5th Central Pay Commission's recommendations. He has accordingly submitted in Para 4.8 of this original

Sarweshwar Jha

application that the amount of DCRG paid to the applicant on pre revised pay needs to be revised after revising the pay of the applicant w.e.f. 1.1.1996, i.e, the date of effect of the recommendations of the 5th CPC. It is also mentioned in Para 8 (c) that the salary of her deceased husband for the period from 1.12.1997 to 24.12.1997 had also not been paid to her and the same needs to be paid to her without any delay. She has also submitted that leave encashment has not been paid to her which was due to her husband. She further submits that the retiral benefits were released on 28.5.2002 after almost 4 1/2 years, but interest on delayed payment of the dues should also be paid to her. It is further observed that she has submitted a representation to the respondents vide her letter dated 11.4.2004 (Ann.A.6) and also another representation dated 1.5.2004 (Ann.A.7) and the same have not been replied to by the respondents so far.

3. Under these circumstances and having regard to the fact that already 7 years have elapsed since the death of her husband and the benefits have not been paid to the applicant, I am inclined to dispose of this OA at the admission stage itself without awaiting the reply of the respondents with direction to them to consider these representations together with this OA treating it as a supplementary representation of the applicant and to do needful as admissible under the rules and instructions on the

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subject by issuing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

4. With this, the OA stands disposed of.


(Sarweshwar Jha)
Member (A)

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